

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date : 14.02.2024**

**Appeal No. 104 of 2024**

M/s. SMIFS Ltd.

...Appellant

Versus

National Stock Exchange of India Limited

...Respondent

Mr. Kunal Kataria, Advocate and Ms. Snehali Karkera,  
Advocate i/b S & Associates for the Appellant.

Ms. Krushi N Barfiwala and Mr. Shlok Bodas, Advocates i/b  
Parinam Law Associates for the Respondent.

**ORDER:**

1. One week is allowed for filing a short reply on the Appellant's plea for stay. Respondent is directed not to recover any amount till the next date of listing. List for admission on February 29, 2024.

Ms. Meera Swarup  
Technical Member

14.02.2024  
msb